

FORM B
PUBLIC ANNOUNCEMENT
(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)

**FOR THE ATTENTION OF THE STAKEHOLDERS OF
SHREE BANKEY BEHARI EXPORTS LIMITED**

Sl. No.	PARTICULARS	DETAILS
1.	Name of corporate debtor	SHREE BANKEY BEHARI EXPORTS LIMITED
2.	Date of incorporation of corporate debtor	07/07/1994
3.	Authority under which corporate debtor is incorporated / registered	ROC- Delhi
4.	Corporate Identity No of corporate debtor	U93000DL1994PLC060087
5.	Address of the registered office and principal office (if any) of corporate debtor	2647, NAYA BAZAR, NEW DELHI, Delhi, India, 110006
6.	Date of closure of Insolvency Resolution Process	Deemed to continue till Liquidation Order passed by the Adjudicating Authority on 13 th May 2025
7.	Liquidation commencement date of corporate debtor	13 th May 2025
8.	Name and registration number of the insolvency professional acting as liquidator	Pooja Bahry IP Regn. No. IBBI/IPA-003/IP-N00007/2016-2017/10063
9.	Address and e-mail of the liquidator, as registered with the Board	59/27, Prabhat Road, New Rohtak Road, New Delhi- 110005 Email: pujabahry@yahoo.com
10.	Address and e-mail to be used for correspondence with the liquidator	Address: 59/27, Prabhat Road, New Rohtak Road, New Delhi-110005 Email: liquidation.shreebankeybehari@gmail.com / pujabahry@yahoo.com
11.	Last date for submission of claims	12th June 2025

Notice is hereby given that the National Company Law Tribunal, Principal Bench, New Delhi has ordered the commencement of liquidation of SHREE BANKEY BEHARI EXPORTS LIMITED on 13th May 2025

The stakeholders of SHREE BANKEY BEHARI EXPORTS LIMITED are **hereby called upon to submit their claims with proof on or before 12th June 2025**, to the liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38

Name and signature of liquidator : Pooja Bahry
Date and place: : Delhi, 15 May 2025



FORM B PUBLIC ANNOUNCEMENT

(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF SHREE BANKEY BEHARI EXPORTS LIMITED

Sl. No.	PARTICULARS	DETAILS
1.	Name of corporate debtor	SHREE BANKEY BEHARI EXPORTS LIMITED
2.	Date of incorporation of corporate debtor	07/07/1994
3.	Authority under which corporate debtor is incorporated / registered	ROC- Delhi
4.	Corporate Identity No of corporate debtor	U93000DL1994PLC060087
5.	Address of the registered office and principal office (if any) of corporate debtor	2647, NAYA BAZAR, NEW DELHI, Delhi, India, 110006
6.	Date of closure of Insolvency Resolution Process	Deemed to continue till Liquidation Order passed by the Adjudicating Authority on 13 th May 2025
7.	Liquidation commencement date of corporate debtor	13 th May 2025
8.	Name and registration number of the insolvency professional acting as liquidator	Pooja Bahry IP Regn. No. IBBI/IPA-003/IP-N00007/2016-2017/10063
9.	Address and e-mail of the liquidator, as registered with the Board	59/27, Prabhat Road, New Rohtak Road, New Delhi- 110005 Email: pujabahry@yahoo.com
10.	Address and e-mail to be used for correspondence with the liquidator	Address: 59/27, Prabhat Road, New Rohtak Road, New Delhi-110005 Email: liquidation.shreebankeybehari@gmail.com /pujabahry@yahoo.com
11.	Last date for submission of claims	12 th June 2025

Notice is hereby given that the National Company Law Tribunal, Principal Bench, New Delhi has ordered the commencement of liquidation of **SHREE BANKEY BEHARI EXPORTS LIMITED** on **13th May 2025**

The stakeholders of **SHREE BANKEY BEHARI EXPORTS LIMITED** are **hereby called upon to submit their claims with proof on or before 12th June 2025**, to the liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38

Place: Delhi,

Date: 15 May 2025

Name and signature of liquidator :

Pooja Bahry